

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S.THERDOSE PHARMA PRIVATE LIMITED.

RELEVANT PARTICULARS

1	Name of Corporate Debtor	M/S. THERDOSE PHARMA PRIVATE LIMITED.
2	Date of incorporation of Corporate Debtor	19.12.2013
3	Authority under which corporate debtor is incorporated / registered	ROC HYD
4	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U24239TG2003PTC042272
5	Address of the registered office and principal office (if any) of Corporate Debtor	Plot No.118 to 120, Sy.No.342, Road No.6, ALEAP IE, Pragathi Nagar, Gajularamaram (V) Kukatpally, Hyderabad – 500090
6	Insolvency commencement date in respect of Corporate Debtor	13.01.2020 (Date of the copy of the Order Received)
7	Estimated date of closure of insolvency resolution process	11.07.2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	MADASA KUMAR IBBI/IPA-001/IP-P01590/2019-2020/12465
9	Address and e-mail of the interim resolution professional, as registered with the Board	11-5-39/4/A, Road No.8, Venkateswara Colony, Saroornagar, HYDERABAD-500035. kumarmadas@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution Professional	As above.
11	Last date for submission of claims	25.01.2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at	Website: www.ibbi.gov.in/downloadform.html Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of **M/S.THERDOSE PHARMA PRIVATE LIMITED** on **09.01.2020** (*Order made available on 13.01.2020).

The Creditors of **M/S.THERDOSE PHARMA PRIVATE LIMITED** are hereby called upon to submit their claims with proof **on or before 25.01.2020** to the Interim Resolution Professional at the address mentioned against entry No.9.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: MADASA KUMAR.
Date: 15.01. 2020, Place: HYDERABAD

Madasa Kumar

MBA, LL.B.

Advocate & Insolvency Professional
IBBI Regn.No: IBBI/IPA-001/IP-P01590
/2019-2020/12465